## Indian Partnership (Tamil Nadu Amendment) Act, 2013

## 17 of 2013

CONTENTS

1. Short title, extent and commencement
2. Substitution of new Schedule for Schedule I to Central Act IX of 1932

## Indian Partnership (Tamil Nadu Amendment) Act, 2013

## 17 of 2013

An Act further to amend the Indian Partnership Act, 1932 in its application to the State of Tamil Nadu.
Be it enacted by the Legislative Assembly of the State of Tamil Nadu in the Sixty-fourth Year of the Republic of India as follows:-1. Received the Assent of the President on August 31, 2013 -Published in Tamil Nadu Government Gazette, Extraordinary. Part IV, Section 2, Iss. No. 261, page 90, dated September 13, 2013.

## 1. Short title, extent and commencement :-

(1) This Act may be called the Indian Partnership (Tamil Nadu Amendment) Act, 2013.
(2) It extends to the whole of the State of Tamil Nadu.
(3) It shall come into force at once.
2. Substitution of new Schedule for Schedule I to Central Act IX of 1932 :-

For Schedule I to the Indian Partnership Act, 1932 (Central Act IX of 1932), the following Schedule shall be substituted, namely:--
.style9 \{font-family: Verdana\}
-->

| "SCHEDULE I |
| :---: |
| Maximum Fees |
| (Seesub-section (1) of Section 71) |


|  | Document or act in respect of which <br> the fee is payable | Maximum fee |
| :---: | :--- | :---: |
|  | (1) | (2) |
| $(1)$ | Statement under Section 58 | Fifty rupees. |
| $(2)$ | Statement under Section 60 | Fifty rupees. |
| $(3)$ | Intimation under Section 61 | Fifty rupees. |
| $(4)$ | Intimation under Section 62 | Fifty rupees. |
| $(5)$ | Notice under Section 63 | Fifty rupees. |
| $(6)$ | Application under Section 64 | Inspection of the Register of Firms under <br> sub-section (1) of Section 66 |
| $(7)$ | Twenty five rupees for <br> inspection of the entry of each <br> firm in the Register. |  |
| $(8)$ | Inspection of documents relating to a <br> firm under sub-section (2) of Section 66 | Fifty rupees for each inspection <br> of all documents relating to one <br> firm. |
| (9) | Copies from the Register of Firms | Ten rupees for each hundred <br> words or part thereof.". |

